

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

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Commercial Complex(BDA),  
Indiranagar,  
Bangalore - 560 038

Dated : - 5 JAN 1987

Review Application No. 17 to 25 /86( )  
In Application No 21,22,23,120,121,122,123,124 & 125/86(F)  
W.P. No                   

Applicant

M. Raghava Rao & 8 Ors

To

1. Shri M.Narayanaswamy, Advocate,  
844(Upstairs), V Block,  
Rajajinagar, Bangalore-560 010
2. Secretary, D.R.D.O.,  
Ministry of Defence,  
South Block, New Delhi-110011.
3. Scientific Adviser to  
Raksha Mantri & Director  
General of Research and  
Development, South Block,  
New Delhi-110011.
4. The Director,  
Aeronautical Development Establishment  
Jivanbhimanagar,  
Bangalore-560 075.
5. Sh M.Vasudeva Rao,  
Addl. Central Govt. Standing Counsel,  
High Court Buildings,  
Bangalore-560 001.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN

REVIEW APPLICATION NO. 17 to 25/86

Please find enclosed herewith the copy of the Order/~~8M88X8M88X~~  
passed by this Tribunal in the above said Application on 10-12-1986.

Encl : as above.

  
SECTION OFFICER  
(JUDICIAL)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

DATED THIS THE TENTH DAY OF DECEMBER, 1986

Present : Hon'ble Shri Ch. Ramakrishna Rao .. Member (J)

Hon'ble Shri L.H.A. Rego .. Member (A)

REVIEW APPLICATION NO. 17 TO 25/86

Union of India and others ... Applicants

(Shri M. Vasudeva Rao ... Advocate)

v.

Raghava Rao and others ... Respondents

This Review Application has come up for hearing before this Tribunal to-day, Hon'ble Member (J) made the following:

O R D E R

This application has been filed on behalf of the Respondents in original application seeking a review of the order passed by us on 1.9.1986 in which we directed the respondents to allot the quarters stated therein immediately to the applicants.

2. Shri M. Vasudeva Rao, learned counsel for the applicants herein, submits that the allotment of quarters is made on the basis of the seniority list maintained by the respondents for allotment of quarters taking into account the date on which Central Government servants concerned joined service. According to Shri Rao, it may not, therefore, be possible for the applicants herein, to allow quarters immediately to the respondents as directed by us.

3. Shri M.R. Shailendra, learned counsel for the respondents herein, submits that six of the applicants are not interested in the allotment of the quarters to them; that one has already been allotted quarters and two are awaiting allotment. In view of this clarification made by Shri Rao, regarding the manner and method of allotment of quarters, we direct the applicants herein, to allot quarters to the two applicants who are awaiting allotment as and when their turn comes for allotment. The order dated 1.9.1986 is modified accordingly.

-sd-

MEMBER (J)

-sd-

MEMBER (A)

bsv

— True Copy —

*AP/MS* 5/1/87  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE